

**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI**

O.A.No.323/2016

Dated this Tuesday the 16th day of October, 2018

**Coram: Hon'ble Dr. Bhagwan Sahai, Member (A).
Hon'ble Shri R. N. Singh, Member (J).**

1. Shri S. Unnikrishnan Nair
Ex-Deputy Director OFILAM,
Residing at: "SREENIDHI",
Poickttussery, P.O. Chendamanad,
Aluva, Ernakulam District,
Kerala-683578.

...Applicant.

(By Advocate Shri Sreejit Nair).

Versus

1. Union of India,
Through Under Secretary to the
Government of India,
Department of Defence Production,
D(VIG) Sena Bhavan,
Ministry of Defence, New Delhi-110011.
2. The Secretary
Ordnance Factory Board,
Vigilance Department,
10-A, S.K.Bose Road,
Kolakata-700001.
3. Principal Director,
Ordnance Factories Institute of Learning
(OFALAM)
Ambarnath, Mumbai-421502.

... Respondents.

(By Advocate Shri R. R. Shetty).

O R D E R (O R A L)

Per : R. N. Singh, Member (Judicial)

Present.

1. None for the applicant. Even on the last date of hearing there was no representation on behalf of the applicant.
2. Shri R. R. Shetty, learned counsel for

the respondents.

3. The learned counsel for the respondents submits that in identical matter filed by Shri S. S. Khot in OA No.234/2016 titled **S.S.Khot Vs. Union of India and Others,** the issue has already been decided and the said OA was dismissed by this Tribunal vide order / judgment dated 01.02.2018. It is further contended by the learned counsel for the respondents that in pursuance to the impugned charge-sheet, inquiry has already been completed and penalty already inflicted upon the applicant.

4. It appears that in view of the aforesaid facts, the applicant has lost interest in pursuing the matter.

5. The OA is, therefore, dismissed in default of non-prosecution of the applicant. No order as to costs.

(R. N. Singh)
Member (J)

(Dr. Bhagwan Sahai)
Member (A)

V.